COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 281 OF 2019 &
IA NOS. 1450 & 1452 OF 2019

Dated: 16th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Tata Power Company Limited …Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission …Respondent(s)

Counsel for the Appellant(s) : Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : ---

ORDER
[IA No 1452 of 2019 for exemption from filing legible copy]

Application filed by the applicant/appellant for exemption from filing legible copy is rejected and disposed of.

APPEAL NO. 281 OF 2019 &
IA NO. 1450 OF 2019

Admit.

Respondents appearance and objections to the main appeal, if any, shall be filed on or before 23.10.2019, after duly serving copy to the other side.

List this matter on ***04.11.2019.***

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

vt/mkj